

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No.20 of 1994

New Delhi this the 7th day of January, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman  
Mr. B.N. Dhoundiyal, Member

Shri Satyabir Singh  
s/o Shri Prahlad Singh,  
R/o 203, Police Colony,  
Hauz Khas,  
New Delhi.

...Applicant

By Advocate Shri Sunil Malhotra

Versus

1. Commissioner of Police,  
Police Headquarters,  
I.P. Estate,  
New Delhi-110002.

2. Deputy Commissioner of Police,  
South Districty Hauz Khas,  
New Delhi.

...Respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

Departmental proceedings under the Delhi Police Act, 1978 and the rules framed thereunder are going on against the applicant. The allegation is that the applicant brought one Deen Mohd. to the Police Station on the alleged charge that he had committed an offence under Section 379 of the Indian Penal Code. He having found that Deen Mohd. could not be booked under the aforesaid provision of law, converted the offence under Section 379 IPC to offence under Sections 25/54/59 of the Arms Act.

2. Learned counsel has urged that Deen Mohd. is facing a trial under the Arms ACT. We are informed at the Bar that the petitioner has already submitted his written explanation. In these circumstances, we do not think that the petitioner will be prejudiced in any manner if the

departmental proceedings are allowed to continue. We do not consider it fit to interfere at this stage.

3. With these observations, this application is dismissed summarily.

*B.N.DM*  
(B.N. DHOUNDIYAL)

MEMBER (A)  
07.01.1994

*S.K.D*  
(S.K. DHAON)  
VICE CHAIRMAN  
07.01.1994

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